

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH**

C.P. No. 45/241-242/NCLT/AHM/2019

Coram: Hon'ble Ms. MANORAMA KUMARI, MEMBER (JUDICIAL)
Hon'ble Mr. PRASANTA KUMAR MOHANTY, MEMBER (TECHNICAL)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.12.2019**

Name of the Company: Meenaben Khuman & Anr
V/s
MK Handicrafts Pvt Ltd & Anr

Section of the Companies Act : Section 241-242 of the Companies Act 2013.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	MINIT NAGAR	PCS	PETITIONERS	minit
2.	Ashish Desai	Advocate	Resp-2	Ashish


ORDER

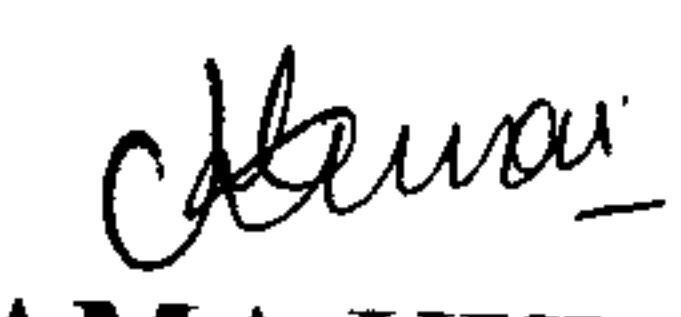
The Parties are represented through their respective Counsel/PCS(s).

Learned lawyer of the Respondent is filing his reply today i. e. beyond stipulated time as observed in order dated 04.10.2019 he directed to furnish the copy of the reply to the other side.

The Petitioner is at liberty to file rebuttal, if any, within two weeks on receipt of the reply, by serving an advance copy to the other side.

List the matter on 22.01.2020.


(PRASANTA KUMAR MOHANTY)
MEMBER (TECHNICAL)


(MANORAMA KUMARI)
MEMBER (JUDICIAL)

Dated this the 9th day of December, 2019.